

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).24177/2012
(From the judgement and order dated 07/05/2012 in WP No.2298/1992 of The
HIGH COURT OF JUDICATURE AT ALLAHABAD, BENCH AT LUCKNOW)

SARLA KUMARI

Petitioner(s)

VERSUS

BOARD OF REV.& ORS.

Respondent(s)

(With prayer for interim relief and office report)
WITH SLP(C) NO. 25126 of 2012
(With prayer for interim relief and office report)
SLP(C) NO. 25297 of 2012
(With prayer for interim relief and office report)
SLP(C) NO. 25438 of 2012
(With prayer for interim relief and office report)
SLP(C) NO. 25650 of 2012
(With prayer for interim relief and office report)
SLP(C) NO. 26566 of 2012
(With prayer for interim relief and office report)
SLP(C) NO. 26569 of 2012
(With prayer for interim relief and office report)

Date: 05/04/2013 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE H.L. GOKHALE
HON'BLE MR. JUSTICE RANJAN GOGOI

For Petitioner(s) Mr. S.R.Singh, Sr.Av.
 Mr. Ankur Prakash, Adv.
 Mr. Avnish Singh, Adv.
 Mr. Sushant K.Yadav, Adv.
 Ms. Namita Choudhary, Adv.

For Respondent(s) Mr. Vinay Garg, Adv.
 Mr. Tanmaya Agarwal, Adv.
 Mr. Adarsh Upadhyay, Adv.

UPON hearing counsel the Court made the following
O R D E R

In view of the letter circulated by counsel for the
petitioner, adjourned to 15.4.2013 for filing rejoinder
affidavit.

[SUMAN WADHWA]
A.R.-CUM-P.S.

[SNEH LATA SHARMA]
COURT MASTER